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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **C.O.(COMM.IPD-CR) 777/2022**

HT MEDIA LIMITED

.....Petitioner

Through: Mr. Ashish Verma, Mr. Kartikay
Bhargava and Mr. Nikhil Thakur,
Advocates

versus

SUPER CASSETTES INDUSTRIES LIMITEDRespondent

Through: Mr. Neel Mason, Mr. Vihan Dang,
Mr. Aditya Mathur and Ms. Anuparna
Chatterjee, Advocates

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

20.02.2025

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1. In terms of the order passed by the Predecessor Bench on 23rd February, 2024, counsel for the petitioner has returned back with instructions. He submits that there are financial implications that survive in the present dispute which would require adjudication by this Court.
2. List before Joint Registrar for admission/denial of the documents on 18th March, 2025.
3. List before Court on 17th July, 2025.

AMIT BANSAL, J

FEBRUARY 20, 2025

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